

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29703/2011

(From the judgement and order dated 25/05/2011 in CR No.2047/2010 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SATYAWATI

Petitioner(s)

VERSUS

RAJINDER SINGH AND ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 27/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. B.S. Mor, Adv.
Mr. R.C. Kaushik,AOR

For Respondent(s) Mr. Lalit Trakru, Adv.
Mr. Sandeep Bhalla,AOR

UPON hearing counsel the Court made the following
O R D E R

The written request circulated by learned counsel for the petitioner for grant of time to his client to file the rejoinder affidavit is rejected.

List the case after eight weeks.

The parties may, if so advised, file additional documents within four weeks.

(Parveen Kr.Chawla) (Phoolan Wati Arora)
Court Master Court Master